

**GOVERNMENT OF INDIA
PRIME MINISTER
LOK SABHA**

UNSTARRED QUESTION NO:331
ANSWERED ON:23.07.2003
CRITERIA ADOPTED FOR HOLDING OF CBI INQUIRY
A.K. PREMAJAM;LAKSHMAN CHANDRA SETH

Will the Minister of PRIME MINISTER be pleased to state:

- (a) the criteria for holding CBI inquiry into the various cases;
- (b) the total number of cases under the CBI probe at present and the status thereof; and;
- (c) the number out of these cases dealt by the CBI during the last three years and the number of culprits punished during the said period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTRY OF PLANNING, DEPARTMENT OF SPACE, DEPARTMENT OF ATOMIC ENERGY AND MINISTRY OF COMMERCE AND INDUSTRY (S.B.MOOKHERJEE)

(a) A CBI inquiry/investigation may be undertaken in cases:

- (i) involving offences notified by the Central Government under Section 3 of Delhi Special Police Establishment Act, 1946;
- (ii) concerned with the affairs of the Central Government and substantially and essentially against Central Government employees;
- (iii) having inter-state and/or international ramifications; or
- (iv) taken up on the directions of the Supreme Court and High Courts.

(b) 1,433 cases are under investigation with the CBI as on 30.06.2003.

(c) The details of investigations completed and cases pending for the last three years are given below:

Year	Number of investigations completed	Number of cases pending	Persons convicted
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2000	1129	1555	578
2001	1203	1456	549
2002	1137	1478	789